

CCP No. 06 of 2004  
in  
O.A. No. 1038/03

5.2.2004.

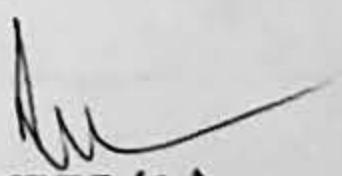
(1)

Hon'ble Maj Gen K.K. Srivastava, A.M.  
Hon'ble Mrs. Meera Chhibber, J.M.

For applicant : Sri K.C. Sinha.

Applicant has filed this Contempt petition claiming disobedience of the order passed by this Tribunal in O.A. no. 1038/03 whereby CPMG, U.P. Circle, Lucknow was directed to consider the representations filed as Annexure nos. A-3 & A-5 within a period of two months from the date of receipt of copy of the order. It is submitted by the applicant's counsel that Annexure A-5 has already been decided by order dated 21.11.2003, but Annexure A-3 has not yet been disposed of. Perusal of the order dated 21.11.2003 shows that P.M.G. has already expunged all the adverse entries as mentioned in the representation. These adverse entries were for the period from 1.4.2001 to 31.3.2002. Since one representation has already been decided, we are sure that P.M.G., Allahabad would already <sup>be</sup> ~~seized~~ of the matter with regard to the other representation as well. ~~as (Annexure A-3)~~ However, since the same has not yet been decided, this contempt petition is disposed off by giving a direction to the P.M.G., Allahabad to decide said representation also by passing a speaking order within a period of two months from the date of communication of this order. Contempt petition is accordingly disposed off.

  
MEMBER (J)

  
MEMBER (A)